

30/100

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 117/03.....

R.A/C.P No.....

E.P/M.A No. 81/2003.....

1. Orders Sheet O.A. 117/03..... Pg. 1 to 3 Date 12/08/03
M.P. 81/03 order Pg. 1 to disposed
2. Judgment/Order dtd. 12/08/2003..... Pg. No. separate order disposed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A. 117/03..... Pg. 1 to 25
5. E.P/M.P. 81/03..... Pg. 1 to 5
6. R.A/C.P..... Pg. to
7. W.S. Respondents Nos. 1, 2, 3, 4, 5..... Pg. 1 to 8
8. Rejoinder..... Pg. to
9. Reply..... Pg. to
10. Any other Papers..... Pg. to
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 117/2003

Misc Petition No: /

Contempt Petition No: /

Review Application No: /

Applicants: - J. N. Prajapati

Respondents: - 111 & 011

Advocate for the Applicants: - Mr. M. Chanda, G. N. Chakrabarty
S. N. Jain

Advocate for the Respondents: -

C. G. S. C. - A. K. Choudhury

Notes of the Registry	Date	Time	Order of the Tribunal
This application is in form but not in time	30.5.2003		Heard Mr. M. Chanda, learned counsel for the applicant and also Mr. A. K. Choudhury, learned Addl. C. G. S. C. for the respondents.
Contempt Petition is filed / not filed C. F. for the Respondents			Issue notice to show cause as to why the application shall not be admitted.
via <u>117</u> 86490735			Also, issue notice to show cause as to why interim order as prayed for shall not be granted. Returnable by two weeks.
Dated <u>28/5/2003</u>			In the meantime, the impugned office order No. 45/2003 dated 14.5.2003 transferring and posting the applicant Sri J. N. Prajapati, Assistant Director (Legal Metrology) from Regional Reference Standards Laboratory, Guwahati to Regional Reference Standards Laboratory, Bangalore shall remain suspended till the returnable date.
<i>steps taken</i> Notice issued & Remittals for moving the reference No 1105 by Regd-A.I.B. Deno <u>1125/11129</u>			The applicant is to take steps in course of the day.
<i>Ad</i> <u>3/6/03</u> <u>2/6/03</u>			Put up again on 13.6.2003 for admission.

Vice-Chairman

13.6.2003 Heard Mr. M. Chanda, learned counsel for the applicant and also Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents.

Mr. Choudhury, learned Addl.C.G.S.C. stated that he is yet to obtain instruction on the matter. Put up again on 11.7.2003 for admission.

In the meantime, interim order dated 30.5.2003 shall continue.

Pl. do the usual
order dated 30/5/03

AB
30/5/03

Vice-Chairman

mb

Order dtd 13/6/03
Communicated to the
parties concerned.

13/6.

No reply has been
brought.

10/7/03

11.7.2003 On the prayer of Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents further four weeks time is allowed to file reply.

List again on 12.8.2003 for admission. Interim order dated 30.5.03 shall continue.

Vice-Chairman

mb

Pl. comply order dtd
11/7/03. AB
11/7/03

12.8.2003 Present: The Hon'ble Mr. Justice D.N. Vice-Chairman.

Heard Mr.M.Chanda, learned counsel for the applicant and also Mr.A.K.Chaudhuri, learned Addl. C.G.S.C. on behalf of the respondents.

The issue relates to choice station posting. From the materials on record it appears that a post of Assistant Director has fallen vacant in Regional Reference Standard Laboratory, Faridabad w.e.f.5.6.2003. In the circumstances it would be appropriate if the matter is left at the door of the employer to evolve a solution in this regard.

Contd./

W.P.S Submitted

by Respondent Nos.

1, 2, 3, 4 & 5.

SAO:

28.7.03

Respondent Submitted
by the Applicant. SAO:

Contd.

12.8.2003 Accordingly the respondents are directed to consider the case of the applicant for his posting against the said post in the light of the norms delineated in the Office Memorandum dated 14.12.1983 issued by the Ministry of Finance, Govt. of India.

The application thus stands disposed of. There shall, however, be no order as to costs.

18.8.2003
Copy of the order
has been sent to
the D/Sec. for
issuing the same
to the L/PD advocates
for the party's.

18


Vice-Chairman

bb

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI. ৩০/MAY/2003
Guwahati Bench

List of dates and Synopsis of the Application

O.A. No. 117 / 2003

Shri J.N.Prajapati

- vs -

Union of India & Others.

1990

Applicant initially appointed in 1983, on his appointment, to Indian Institute of Legal Metrology, He was posted at Ranchi in the State of Bihar. Two Daughters and two sons are now studying in School at New Delhi.

31.01.2001

Applicant transferred and posted at Guwahati. He joined on 31.01.2001 at Guwahati from Ahmedabad. Applicant completed his two years, fixed tenure in N.E.Region in the months of January, 2003.

14.12.1983

Govt. of India issued Office Memorandum dated 14.12.1983, wherein it is stated that civilian Central Govt. employees shall be entitled to choice station of posting on completion of fixed tenure.

25.1.2001

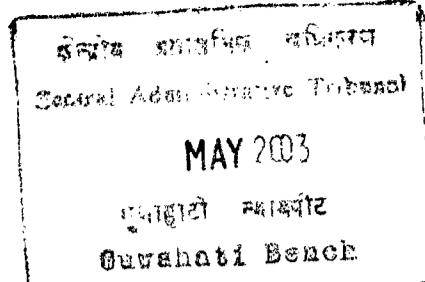
Applicant submitted representation dated 25.1.2001 for consideration of his transfer and posting either at New Delhi or at Faridabad.

October, 2003

Shri B.N.Tripathi, Assistant, Director, working at New Delhi, for about 15/20 years, retiring on superannuation in the month of October, 2003 and Shri A.S.Khan, Assistant Director is likely to be promoted within a span of two months in the next higher grade, as result, two posts are likely to be fall vacant at Faridabad or New Delhi.

14.5.2003

Impugned order of transfer and posting issued in respect of the applicant transferring him at Bangalore in violation of the O.M. dated 14.12.1983.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

(An Application Under Section 19 of the Administrative
Tribunals Act, 1985)

Title of the case : O.A. No. 117 /2003

Sri Jagat Narayan Prajapati : Applicant

- Versus -

Union of India & Others : Respondents

I N D E X

<u>Sl.No.</u>	<u>Annexure</u>	<u>Particulars</u>	<u>Page Nos.</u>
01	-	Application	01 - 11
02	-	Verification	12
03	I	Representation dtd. 15.02.03	13
04	II	Representation dtd. 31.03.03	14
05	III Series	Memorandum Extract dated 14.12.83 and 22.07.98	15-18
06	IV	Order dtd. 25.01.2001	19
07	V	Order dtd. 11.10.2001	20
08	VI Series	Orders dated 14.05.2003	21-22
09	VII	O.M. dated 19.11.2001	23-24
10	VIII	Representation dtd. 12.5.03	25

Filed On : 30.05.2003

Filed by

Advocate

Jagat Narayan Prajapati

Filed by the applicant
 Jagat Narayan Prajapati
 on 30/05/2003
 in Guwahati Bench

X

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI

(An Application Under Section 19 of the Administrative
Tribunals Act, 1985)

O.A. No. 117 /2003

BETWEEN

Sri Jagat Narayan Prajapti
Assistant Director (Legal Metrology)
Department of Consumer Affairs,
Regional Reference Standards Laboratory
(Near BSF Camp, Opposite Tusar Company)
Zoo-Narangi Road, Geeta Nagar,
Guwahati- 781024

.... . Applicant

-AND -

1. The Union of India

Ministry of Consumer Affairs,
Food and Public Distribution,
New Delhi.

2. The Secretary,

Ministry of Consumer Affairs and Public Distribution
Department of Consumer Affairs,
Krishi Bhawan,
New Delhi - 110001

contd...p/2

Jagat Narayan Prajapti

(2)

3. The Under Secretary,
Ministry of Consumer Affairs and Public Distribution,
Department of Consumer Affairs,
Krishi Bhawan,
New Delhi- 110001.

4. The Director (LM)
Department of Consumer Affairs,
Krishi Bhawan,
New Delhi- 110001

5. R. D. Maldahiyar Respondents
Asstt.
Office of the Ministry of Consumer
Affairs and Public Distribution,
Krishi Bhawan, New Delhi.

DETAILS OF THE APPLICATION

1. Particulars of Order(s) against which this application is made

This application is made against the impugned order of transfer and posting issued under Order dated 14-05-03 whereby the applicant is sought to be transferred and posted from the office of the Regional Reference Standards Laboratory, Guwahati to Office of the Regional Reference Standard Laboratory, Bangalore in total violation of the rules/guidelines

contd...p/3

Jagat Narayan Prajapati

(3)

contained in the Office Memorandum dated 14-12-83, 01-12-88, and 22-07-98 and praying for a direction upon the Respondents to allow the applicant to continue in the present ~~present~~ place of posting till consideration of his case for posting at his choice centre either at New Delhi or Faridabad where two vacancies are going to be occurred in the month of October due to retirement on superannuation of one incumbent holding the post of Asstt. Director.

2. Jurisdiction of the Tribunal :

The subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation :

The applicant further declares that the instant application has been filed within the limitation period prescribed Under Section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the Case :

4.1. That your applicant is a citizen of India and as such is entitled to all the rights, privileges and protections are guaranteed by the Constitution of India.

4.2. That your applicant was initially appointed to the post of Metrological Assistant in the year 1990 and posted at the Indian Institute of Legal Metrology, Ranchi, Bihar. Thereafter he was transferred and posted

Jagat Narayan Prayapati contd...p/4

at Headquarters New Delhi Office in the year 1992. Be it stated that the family of the applicant is at present residing at New Delhi. He has joined in the Office of the Regional Reference Standards Laboratory on 31.01.2001 at Guwahati as Assistant Director (Legal Metrology) following a transfer order from Ahmedabad. He has completed his 2 years tenure in the month of January 2003.

4.3. That your applicant begs to state that 5 (five) dependent family members who are residing at Delhi and his children are also studying at New Delhi. The detail particulars of the dependent family members are furnished hereinbelow :

1. Smti. Kamalesh	Wife	40 years of age
2. Kumari Poonam	Daughter	15 years Study in Class X
3. Rebatu Raman	Son	13 yearsClass-VIII
4. Kumari Pooja	Daughter	11 years Class-VII
5. Abhisekh	Son	9 years ... Class - V.

It is submitted that since the children of the applicant are studying at New Delhi, the applicant submitted representation on 15-02-2003 to the Additional Secretary, Ministry of Consumer Affairs and PD, praying inter alia for his choice posting either at New Delhi or Faridabad on the ground that he has already completed 2 years tenure in the N.E. Region. However, applicant did not receive any reply so far of his representation.

contd...p/5

Jagat Narayan Prayagpuri

(5)

(Copies of Representations dated 15.02.2003
and 31-03-2003 enclosed herewith and are
marked as Annexures - I & II respectively)

4.4. That the Government of India, Ministry of Finance, Department of Expenditure, New Delhi issued an Office Memorandum bearing No. 20014/2/83/E. IV. dated 14.12.83 wherein it is stated that a Civilian Central Government employee posted from outside the North Eastern Region, on completion of fixed tenure of 2 years entitled to a choice station posting and the said benefit/privileges contained in the said Office Memorandum dated 14.12.83 was extended by the Government of India vide Office Memorandum dated 1-12-88 and also by Office Memorandum dated 22.7.98.

In view of the aforesaid Office Memorandums the present applicant has acquired a valuable legal right for posting in any of his choice station on completion of his fixed tenure of 2 years in the N.E. Region. Be it stated that the applicant has completed about 20 years of service as such fixed tenure in respect of the applicant is 2 years as provided in the Office Memorandum dated 14.12.83.

(Copies of extract of Memorandum dated 14.12.83 and 22.7.98 are annexed hereto as Annexure- III Series).

contd...p/6

Jagat Narayan Prayagat

4.5. That it is stated that vide Office Order dated 25-1-2001 the applicant was relieved from Ahmedabad with the instruction to preport at RRSL, Guwahati. It is stated that the applicant joined at Guwahati on 31-1-2001 to the post of Asstt. Director (Adhoc- basis) however, he was appointed on regular basis to the post of Asstt. Director on 10.7.2001 vide order dated 11-10-2001.

(Copies of order dated 25-1-2001 and order dated 11-10-2001 are annexed as Annexure-IV & V respectively).

4.6. That, it is stated that Sri B.N. Tripathi whose name figured in the seniority list published as on 30.9.2001 vide letter dated 19.11.2001 at Serial No.6 is retiring on superannuation in the month of October 2003. Moreover, Sri A.S. Khan, Assistant Director, ~~was~~ whose name figured as Serial No.7 working at New Delhi since 1985, he was never disturbed from the headquarter office New Delhi for last 18 years. Sri B.N. Tripathi is also working for more than 20 years in the same station in New Delhi, the fairness as well as the policy guideline laid down in the Memorandum dated 14-12-83 demands that the Officers working outside the NE Region should be posted on rotation basis in N.E. Region and the officers who have completed their fixed tenure should be given privilege to accommodate them in their choice station as per transfer policy laid down in the Memorandum dated 14.12.83 but

contd...p/7

Jagat Narayan Prayagat

the respondent did not make any effort to implement the transfer guideline dated 14.12.83, 1-12-88 and 22-7-98.

4.7. That it is stated that by the impugned Office Order No. 45/2003 bearing Letter No.A-22011/6/2002 ESTT, dated 14-5-2003 whereby the applicant is sought to be transferred from Guwahati to Bangalore with immediate effect and by the Office Order bearing No.44/2003 Sri R. D. Maldahiyar is now sought to be posted at Guwahati from New Delhi on his promotion. Be it stated that the applicant acquired the right for consideration of his choice station by virtue of the Memorandum dated 14.12.83 on posting to N.E. Region, but if the impugned transfer order is carried out by the applicant in that event event the benefit of the memorandum will not be available to him any more and on that score alone the impugned order of transfer and posting dated 14.5.2003 so far the applicant is concerned is liable to be set aside and quashed and the order of Respondent No.5 is liable to be modified accordingly.

(Copies of the impugned orders dated 14-5-2003 is annexed hereto as Annexure-VI Series).

4.8. That, your applicant states that he was frequently transferred in different places such as Ranchi, New Delhi, Ahmedabad, Guwahati but the other ~~xxx~~ incumbents holding the similar post under

*contd....p/8
Jagat Narayan Prayagpal*

14

(8)

the same respondent in the same Ministry are working in a particular station for more than 10 to 15 years & continuously. The Respondent No.5 who is now sought to be accommodated at Guwahati on his promotion, may be accommodated in Bangalore and on the other hand the applicant may be allowed to the present place of posting till consideration of his posting at choice station at New Delhi or Faridabad. In this connection, it may be stated that Sri B.N. Dixit, another Asstt. Director is likely to be promoted very shortly within a span of 2 months to the next higher post as a result another post will fall vacant at Faridabad shortly, therefore, there is no difficulty on the part of the respondent to accomodate the applicant in his choice station if he is allowed to stay here at least for a period of 2 months at Guwahati.

(A copy of the O.M. dated 19-11-2001
is enclosed herewith as Annexure- VII).

4.9. That it is stated that the applicant submitted another representation on 12.5.2003 addressed to the Additional Secretary, Ministry of Consumer Affairs and PD, Department of Consumer Affairs, New Delhi with a request to consider his case for a choice station posting either at New Delhi or Faridabad but to no result.

PL. A copy of the Representation dated 12.5.03
is enclosed as Annexure- VII

contd...p/9

Jagat Narayan Pragapti

4.10. That it is stated that till filing of this application the impugned orders have not been executed and as such this Hon'ble Tribunal may be pleased to stay the impugned orders dated 14.5.2003 till final disposal of the original application.

4.11. That this application is made bonafide and for the ends of justice.

5. Grounds for relief(s) with legal provisions

5.1. For that the applicant has acquired valuable and legal right for choice station posting in the light of the instruction contained in the Office Memorandum dated 14.12.83, 01.12.88 and 22.07.98 issued by the Government of India, Ministry of Finance.

5.2. For that the applicant has completed the fixed tenure of 2 years service in the North Eastern Region and as such entitled to choice station posting.

5.3. For that the post of Assistant Director shall fall vacant within a span of 2 months at Faridabad and also is going to be occurred at New Delhi in the month of October 2003.

5.4. For that the children of the applicant and other dependent family members are now residing at New Delhi and as such his presence at Delhi in view of completion of fixed 2 years tenure at Guwahati.

6. Details of remedies exhausted

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this

Jagat Narayan Bagjoli

contd...p/10

application.

7. Matters not previously filed or pending with any other Court

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, writ petition or suit is pending before any of them.

8. Relief(s) sought for :

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s) :

8.1. That the Hon'ble Tribunal be pleased to set aside and quash the impugned Office Order No. 45/2003 dated 14.5.2003.

8.2. That the respondents be directed to modify the Office Order No. 44/2003 dated 14.5.2003 in the light of the prayer No.8.1. made above in the original application.

contd...p/11

Jagat Narayan Prayopati

(11)

8.3. That the respondents be directed to allow the applicant to continue in the present place of posting at Guwahati till consideration of his choice station posting ~~as~~ either at New Delhi or at Faridabad.

8.4. To pass any other order as deem fit and proper.

9. Interim order prayed for

During pendency of this application, the applicant prays that the Hon'ble Tribunal be pleased to stay operation of the impugned Office Order No.45/2003 (Annexure- VI series) dated 14.5.2003 till disposal of the original application.

10. That this application is filed through Advocate.

11. Particulars of the I.P.O.:

i) I.P.O. No.	:	86 490735
ii) Date of Issue	:	26.5.03 ,
iii) Issued from	:	G.P.O., Guwahati
iv) Payable at	:	G.P.O., Guwahati

12. List of enclosures

As stated in the Index.

Verification...

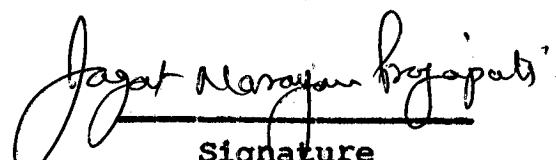
Jyoti Narayan Bogaonji

(12)

VERIFICATION

I, Sri Jagat Narayan Prajapati, Son of Late
Ramdin Prajapati aged about 46 years, presently
residing at Guwahati in the district of Kamrup, Assam
do hereby verify that the statements made in paragraphs
1 to 4 and 6 to 12 are true to my knowledge and those
made in paragraph 5 are true to my legal advice and
I have not suppressed any material fact.

And I sign this Verification on this the 30th
day of May 2003.



Signature

Registered

To,

Dated 15-02-2003

The Additional Secretary,
 Ministry of Consumer Affairs and PD,
 Department of Consumer Affairs,
 Krishi Bhawan, New Delhi-110001.

Subject: Application for transfer from North Eastern Region (Guwahati) to New Delhi-reg.
 (Through proper channel)

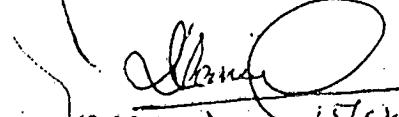
Sir,

Respectfully, I beg to say that I was posted at RRSL Guwahati on 31st January-2001 after my transfer from RRSL Ahmedabad and I have completed my fixed tenure of two years on 31st January, 2003 according to completion of my 20 years of Central Government Service under Section-23 and Sub Section-3 of Swamy's Hand Book for Central Government Servants -2003 (Special concession when posted to North Eastern Region etc).

It is requested that I may be transferred with a choice posting to New Delhi or RRSL Faridabad.

I will be highly grateful to you.

Yours faithfully,


 (J. N. Prajapati)

Asstt. Director (LM)

Regional Reference standard Laboratory, Guwahati-24

Attested
 J. N. Prajapati
 27/2/03

Registered

To,

Dated 31-03-2003

The Additional Secretary,
Ministry of Consumer Affairs and PD,
Department of Consumer Affairs,
Krishi Bhawan, New Delhi-110001.

Subject: Application for transfer from N. E. Region (Guwahati) to New Delhi-reg.

(Through proper channel -- The Director of Legal Metrology New Delhi)

Sir,

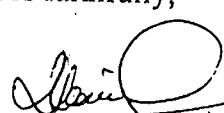
Respectfully, I am to invite your kind attention to refer my earlier letter dated 15-02-2003 on the above subject and I beg to say that I was posted in remote area of N. E. Region at RRSL Guwahati since two years back (on 31ST January-2001) after my transfer from RRSL Ahmedabad and I have completed my fixed tenure of two years on 31ST January-2003 according to completion of my 20 years of Central Government Service under Section-23 and Sub Section-3 of Swamy's Hand Book for Central Government Servants -2003 (Special concession when posted to North Eastern Region etc - copy enclosed).

My family had already been left behind since two years back, is facing so many difficulties.

It is humbly requested that I may kindly be transferred with a choice posting to New Delhi or RRSL Faridabad.

I will be highly grateful to you.

Yours faithfully,


(J. N. Prajapati)
31/03/03

Assistant. Director (LM)
Regional Reference standard Laboratory, Guwahati-24

Appn. | TNP | Transfer | 03/300
31-3-03

Affixed
Signature
20/5/03

86

Annexure-2 III
(series.)

No. 20014/2/83/E.IV
Government of India
Ministry of Finance
Department of expenditure

New Delhi, the 14th Dec '83

OFFICE MEMORANDUM

"Subject : Allowances and facilities for civilian employees of the Central Government serving in the states and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland, Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government of some time. The Government had appointed a committee under the chairmanship of Secretary, Deptt. Of Personnel and Administrative reforms, to review the existing allowances and facilities admissible to the various categories of civilian central Government employees serving in this region and to suggest suitable improvements, the recommendations of the committee have been carefully considered by the Government and the President is now pleased to decide as follows :

ii) Tenure of posting/deputation.

There will be a fixed tenure of posting of 3 years at a time for officers with

*Atul K. Shah.
Advocate
30/10/83*

services of 10 years or less and of 2 years of service at a time for officers with more than 10 years of service, periods of leave, training etc, in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. The period of deputation of the Central Government employees to the States/Union territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employees concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended."

Sd/- S.C. MAHALIK
Joint Secretary to the Government of India

Annexure 3 (Series),
III (Series)

F. No. 11(2)/97-E.II(B)
Government of India
Ministry of Finance
Department of Expenditure

New Delhi dated July 22, 1998

OFFICE MEMORANDUM

Subject : Allowances and facilities for civilian employees of the Central Government serving in the states and Union Territories of North Eastern Region and in the Andaman & Nicobar and Lakshadweep Groups of Islands – recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent officers for service in the North-Eastern Region, comprising the territories of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland and Tripura, orders were issued in this Ministry's O.M. No. 20014/3/83-E.IV dated December, 14, 1983 extending certain allowances and other facilities to the Civilian Central Government employees serving in this region. In terms of paragraph 2 thereof, these orders other than those contained in paragraph 1(iv) ibid were also to apply mutatis mutandis to the Civilian Central Government employees posted to the Andaman & Nicobar Islands. These were further extended to the Central Government employees posted to the Lakshadweep Islands in this Ministry's O.M. of

*Attested
Sark
Advocate
20/5/03*

cvcn number dated March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. No. 20014/16/86/E.IV/E.II (B) dated December 1, 1988 and were also extended to the Central Government employees posted to the North Eastern Council when stationed in the North Eastern Region.

2. The Fifth Central Pay Commission have made certain recommendations suggesting further improvements in the allowances and facilities admissible to the Central Government employees, including Officers of the All India Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, posted in Sikkim. The recommendations of the Commission have been considered by the Government and the President is now pleased to decide as follows :

(i) Tenure of Posting/Deputation

The provisions in regard to tenure of posting/deputation contained in this Ministry's OM No. 20014/3/83-E.IV dated December 14, 1983 read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December, 1 1988, shall continue to be applicable.

(ii) Weightage for Central Depurations/Training Abroad and Special Mention in Confidential Records

The provisions contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

Sd/- (N. SUNDER RAJAN)
Joint Secretary to the Government of India

~~Annexure~~ =
Annexure = IV

No. RLA-1(18)/99/434
GOVERNMENT OF INDIA
M/O. FOOD, CONSUMER AFFAIRS & P.D.
DEPARTMENT OF CONSUMER AFFAIRS,
REGIONAL REFERENCE STANDARD LABORATORY,
PHASE-1, 14, G. I. D. C., VATVA IND. ESTATE,
VATVA, AHMEDABAD-382 445.

* * * * *

PHONE NO. 5831170

AHMEDABAD DATED
the 25th Jan. 2001.

OFFICE ORDER
=====

In pursuance of the Ministry's O.M.No.A-32014/1/99-Estt.
dated 19th January, 2001, Sri J.N.Prajapati, Metrological Assistant
(L.M.) working in this office is relieved from 25th January, 2001
afternoon to enable him to join his duty at R.R.S.L., Guwahati.

Rept.

(Dr. A. K. Gupta)
Asstt. Director, (L.M.)

To,

✓ Sri J.N.Prajapati.
Metrology Assistant,
R.R.S.L., AHMEDABAD.

Copy to :-

(1) The Under Secretary (Estt.), M/o. Food, Consumer
Affairs , Krish Bhavan, New Delhi-1.

(2) The Director of Legal Metrology, M/o. Food, Consumer
Affairs , Krish Bhavan, New Delhi-1.

(3) The Pay & Accounts Officer, M/o. Food, Consumer
Affairs , 12-A, Jam Nagar House, New Delhi-11.

(4) The Deputy Director, (L.M.), M/o. Food, Consumer
Affairs , R.R.S.L., Ulubari, Guwahati

(5) Personal File.

-Sl-

(Dr. A. K. Gupta)
Asstt. Director, (L.M.)

Attestd
W. B.
Advocate
365/63 4

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART-I, SECTION-2)

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

Krishi Bhawan, New Delhi.
Dated the 11th October, 2001.

NOTIFICATION

F.No.A-12011/15/99(I)Estt.: - In supersession of this Deptt's Notification of even no. dated 21/8/2001, in pursuance of Union Public Service Commission's letter no. 1/36 (3)/99-API dated 10.7.2001, the President is pleased to appoint the following regular Metrological Assistants and at present officiating as Assistant Director (LM) on adhoc basis to officiate as Assistant Director (LM) on regular basis in the scale of pay of Rs. 8000-275-13500 w.e.f. 10.7.2001 (forenoon) & until further orders.

1. Shri J.N. Prajapati, Assistant Director, RRSL, Guwahati.
2. Dr. A.K. Gupta, Assistant Director, RRSL, Ahmedabad.

S. Nayak
(S.K. Nayak)

Under Secretary to the Government of India

To
The Manager,
Government of India Press,
Faridabad(Haryana).

(With Two copies of Hindi version)

Distribution:-

1. The Pay & Accounts Officer, Department of Consumer Affairs, 12-A, Jamnagar House, New Delhi.
2. The UPSC w.r.t. their letter No. 1(36)/3/99-API dated 21.9.2001.
3. The Asstt. Director, RRSL, Ahmedabad.
4. The Deputy Director, RRSL Guwahati.
5. Dr. A.K. Gupta, Asstt. Director, RRSL, Ahmedabad.
6. Shri J.N. Prajapati, Asstt. Director, RRSL Guwahati
7. Director(LM), D/o Consumer Affairs, Krishi Bhawan.
8. PF/SB of Dr. A.K. Gupta
9. The Director, IILM, Ranchi for information.
10. The Deputy Director, RRSL, Bangalore/ Faridabad/ Bhubaneshwar.
11. Guard file.
12. Spare copies - 20.

S. Nayak
(S.K. Nayak)

Under Secretary to the Government of India

*Abdul Badeer
20/5/01*

- 24 -
No.A-12011/14/2002-Estt.
Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

Annexure - A
(Secty)

Krishi Bhawan, New Delhi.
Date: 14-5-2003.

OFFICE ORDER No. 44/2003

Consequent upon the acceptance of the recommendations of the Departmental Promotion Committee by the Competent Authority in the Department of Consumer Affairs, Shri R.D. Maldahiyar, Metrological Assistant is promoted to the grade of Assistant Director (Legal Metrology) in the pay scale of Rs. 8000-275-13500 with effect from the date he takes over charge of the post and until the further orders.

2. On his promotion as Assistant Director (Legal Metrology), Shri R.D. Maldahiyar is hereby posted to the Regional Reference Standards Laboratory, Guwahati with immediate effect and until further orders.

S. Nayak
(S.K. Nayak)

Under Secretary to the Government of India

Copy to:-

1. The Pay and Accounts Officer, Department of Consumer Affairs, 12-A, Jam Nagar House, N. Delhi.
2. Cash/General/Vigilance/Hindi Sections, Library-CA
3. Shri R.D. Maldahiyar, Metrological Assistant
4. The AD (LM), RRSL, Guwahati. The charge assumption report in respect of Shri R.D. Maldahiyar as Assistant Director (Legal Metrology) may be forwarded to this Department at the earliest for further necessary action.
5. Director (Legal Metrology)/ Weights and Measures Division
6. Personal File/Service Book of Shri R.D. Maldahiyar
7. Office Order Folder.

Attested
Rakesh
20/5/03

No.A-22011/6/2002-Estt.

Government of India

Ministry of Consumer Affairs, Food and Public Distribution

Department of Consumer Affairs

Krishi Bhawan, New Delhi.

Date: 14-5-2003.

OFFICE ORDER No.45/2003

With the approval of the competent authority in the Department of Consumer Affairs, Shri J.N. Prajapati, Assistant Director (Legal Metrology) in the Regional Reference Standards Laboratory, Guwahati is hereby transferred to the Regional Reference Standards Laboratory, Bangalore with immediate effect and until further orders.

S. N. Nayak
(S.K. Nayak)

Under Secretary to the Government of India

Copy to:-

- 1. Shri J.N. Prajapati, Assistant Director (Legal Metrology). He shall relinquish charge on joining of Shri R.D. Maldahiyar as Assistant Director (Legal Metrology) in the RRSL, Guwahati.
- 2. The DD (LM), RRSL, Guwahati.
- 3. Director (Legal Metrology)/ Weights and Measures Division
- 4. Personal File/Service Book of Shri J.N. Prajapati
- 5. Office Order Folder.

*Alfredo
Samapata
30/5/03*

No.A-23011/5/2001-Estt
 Government of India
 Ministry of Consumer Affairs, Food & Public Distribution
 Department of Consumer Affairs

Krishi Bhawan, New Delhi
 Dated the 19th November, 2001

OFFICE MEMORANDUM

Sub: Seniority list of Deputy Directors and Assistant Directors of Weights & Measures under the Ministry of Consumer Affairs, Food & Public Distribution.

In continuation of this Ministry's OM of even number dated 11th October, 2001 on the above subject, the undersigned is directed to circulate herewith the Provisional Seniority-List of Deputy Directors and Assistant Directors (Legal Metrology) as on 30.9.2001 in the Department of Consumer Affairs for confirmation.

2. The representation pointing out omission and / or factual errors, if any, may kindly be sent to Estt. Section within a month from the date of issue of this Office Memorandum.
3. All concerned may kindly see for compliance.

S.Nayak
 (S.K.Nayak)

Under Secretary to the Govt. of India

Copy to:

1. The Deputy Director / Assistant Director(Legal Metrology) RRSL, Bhubaneshwar / Bangalore / Ahmedabad / Gujarat / Faridabad. / *Chennai*
2. The Director (LM), Krishi Bhawan, New Delhi
3. The Director, IILM, Ranchi
4. Persons concerned.
5. Personal File / Service book of persons concerned.
6. Guard File
7. Spare copies-10.

S.Nayak
 (S.K.Nayak)

Under Secretary to the Govt. of India

*Abdul Sabur Advocate
28/11/01.*

Seniority List of Assistant Director (LM),
Department of Consumer Affairs (As on 30.9.2001)

S.No.	Name	Date of Birth	Date of regular appointment	UPSC Ref. No.	Post held substantive	Remarks
1.	Sh. N.S. Pangtey (ST)	12-05-1945	10-11-1978	F.1/1183/77-RH Dated 21-06-1978	Asstt. Director 10-11-1980	Dy. Director (CPU)
2	Sh. R. Mathurbootham	18-02-1950	26-04-1989	F.1/36(1)/89-AU.IV Dated 28-03-1989	Met. Asstt. 02-05-1989	Dy. Director (LM), New Delhi
3	Sh. R.K. Nayak	18-01-1946	26-04-1989	F.1/36(1)/89-AU.IV Dated 28-03-1989	Met. Asstt. 18-08-1981	Dy. Director (LM), RRSL, Bhubaneshwar
4	Sh. Ch. Moulali	01-07-1951	26-04-1989	F.1/36(1)/89-AU.IV Dated 28-03-1989	Met. Asstt. 10-05-1981	Dy. Director (LM) RRSL, Bangalore.
5	Sh. Harbhajan Singh(SC)	28-05-1951	23-11-1992	F.1/36(1)/92-AU.IV Dated 12-11-1992	Met. Asstt. 1-4-88	Dy. Director (LM) w.e.f. 13-11-97(FN), RRSL, Guwahati
6	Sh. B.N. Tripathy	20-10-1943	04-09-1995	F.1/36(1)/94-AU.7 Dated 31-03-1995	Met. Asstt. 1-4-88	Asstt. Director (LM) (CPU Section)
7	Sh. A.S. Khan	12-05-1953	12-12-1997	F.1/36(1)/95-AU.III Dated 13-11-1997	Met. Asstt. 1-4-88	Asstt. Director, W&M Unit, New Delhi.
8	Sh. B.N. Dixit	04-07-1962	30-12-1997	F.1/36(1)/95-AU.III Dated 13-11-1997	Met. Asstt. 11-1-92	Asstt. Director (LM), RRSL, Faridabad.
9	Sh. Raj Kumar	02-07-1960	10-05-1999	F.1/36(6)/98-AP.I Dated 31-03-1999	Met. Asstt. 27-07-92	Asstt. Director (LM), RRSL, Bhubaneshwar
10	Sh. J.N. Prajapati	05-02-1957	10-07-2001	F.1/36(3)/99-AP.I Dated 10-07-2001	Met. Asstt. 29-03-92	Asstt. Director (LM), RRSL, Guwahati
11	Dr. A.K. Gupta	07-07-1958	10-07-2001	F.1/36(3)/99-AP.I Dated 10-07-2001	Met. Asstt. 23-08-92	Asstt. Director (LM), RRSL, Ahmedabad

After 10
years
from
now

Registered

To,

Dated 12-05-2003

The Additional Secretary,
Ministry of Consumer Affairs and PD,
Department of Consumer Affairs,
Krishi Bhawan, New Delhi-110001.

Subject: Application for transfer from N. E. Region (Guwahati) to New Delhi-reg.
(Through proper channel -- The Director of Legal Metrology New Delhi)

Respected Madam,

Respectfully, I am to invite your kind attention to refer my earlier letter dated 15-02-03 and 24-03-03 on the above subject and I beg to say that I was forcibly posted in remote area of N. E. Region at RRSL Guwahati since two years back (on 31ST January-2001) after my transfer from RRSL Ahmedabad and I have completed my fixed tenure of two years on 31ST January-2003 according to completion of my 20 years of Central Government Service under exiting rules and regulation for Central Government Servants when posted to North Eastern Region. My tenure has been completed successfully along with an opportunity to start a new laboratory under functioning condition.

My family had already been left behind since two years back, is facing so many difficulties. My mother has already been expired in my absence during the period of transfer. There is no any member to take care of my family after myself. Since my children are going to school other than Central schools and attending the critical stage of student life, it is too difficult to take care of him from the NE Region Guwahati.

It is requested that my transfer case may kindly be considered sympathetically with a choice posting to New Delhi or RRSL Faridabad.

With kind regard.

Yours faithfully,



(J. N. Prajapati)

Assistant. Director (LM)

Regional Reference standard Laboratory, Guwahati-24

Attest
Sukh
Advocate
30/5/03

GENERAL ADMINISTRATIVE TRIBUNAL

15/5/2003

GUWAHATI BENCH

GUWAHATI BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH::GUWAHATI

32

Union of India & Ors
- Respondents
Through:
Sampath Kumar Chaudhury
14/7/03

In the matter of :-

O.A. No.117 of 2003

Shri J.N. Prajapati ... Applicant

-Versus-

Union of India & Ors.

... Respondents

WRITTEN STATEMENTS FOR AND ON BEHALF OF
RESPONDENTS NOS.1,2,3,4 & 5.

I, S.K. Nayak, Under Secretary to the Govt. of India, Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs, Krishi Bhawan, New Delhi, do hereby solemnly affirm and say as follows:-

1. That I am the Under Secretary to the Govt. of India, Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs, Krishi Bhawan, New Delhi and as such fully acquainted with the facts and circumstances of the case. I have gone through a copy of the application and have understood the contents thereof. Save and except whatever is specifically admitted in this written statement the other contentions and statements may be deemed to have been denied. I authorised to file the written statements on behalf of all the respondents.
2. That with regard to the statements made in paragraph 1 of the application, the respondents beg to state that the office order No 44/2003 (No.A-12011/14/2002-Estt.) dated 14-5-03 regarding transfer of the applicant from Regional Reference Standard Laboratory, Guwahati to Regional Reference Standard Laboratory, Bangalore has already been cancelled vide OM No. A-12011/8/89-Estt. dated 3-6-2003 (Annexure-I) and the applicant has been allowed to continue in his present posting i.e. RRSL, Guwahati. His choice posting at Delhi or Faridabad was considered and since there was no post of Asstt. Director, (Legal Metrology) lying vacant either at New Delhi or at

S. Nayak
07/07/03.

(2)

Faridabad, his request could not be acceded to. In view of Govt. instructions and in public interest on the applicant having completed more than 2 years of service in the North-East Region, he was accordingly transferred outside the North-East region and posted at RRSL, Bangalore where a vacancy existed as on that date.

3. That the Respondents have no comments to the statements made in paragraph 2,3, 4.1, 4.2 of the applications.

4. That with regard to the statements made in paragraph 4.3 of the application, the respondents beg to state that as per official records, the family of the applicant is residing at Ahmedabad. He had claimed LTC for visiting his family which was staying at Ahmedabad during January, 2003 copy of letter dated 13-12-2002 regarding claim of LTC by the applicant is at Annexure-II. According to the instructions contained in OM dated 14-12-83, 1-12-88 and 22-7-98, the period of leave granted in excess of 15 days during the period of posting in the North-East region for each year is to be excluded for computing the 2 years period of tenure prescribed for North-East region. The applicant has completed 2 years in the North East region after excluding the period of leave availed of by the applicant till March, 2003.

5. That the Respondents have no comments to the statements made in paragraph 4.4 and 4.5 of the applications.

6. That with regard to the statements made in paragraph 4.6 of the application, the respondents beg to state that as per the then existing recruitment rules, the Educational Qualifications prescribed for the post of Metrological Asstt. which is the lowest grade in the Weights and Measures Cadre, were as under :-

*Santosh
6/10/03.*

'Master's degree in Physics or Mathematics (with Physics as a subject at degree level) or degree in Mechanical/Electrical/Electronics Engineering from a recognised University or Institution.'

(3)

Sh. B.N. Tripathi, who possessed M. Com degree was working as Sr. Investigator in this Department. It was decided by the Govt. in 1985 to redesignate the posts of Sr. Investigator as Metrological Asstt. At the time of re-designation of the posts of Sr. Investigators as Metrological Asstt. the educational qualifications prescribed for the post of Metrological Asstt. were not insisted upon for the then existing incumbents.

Sh. A.S. Khan, who also possessed M.Com degree, applied for the post of Sr. Investigator. However, by the time his offer of appointment was issued, the posts of Sr. Investigators had been re-designated as Met. Asstt. and hence, he was appointed as Metrological Asstt. in this Department.

It may be seen from the above, that Sh. B.N. Tripathi and Sh. A.S. Khan do not possess educational qualifications prescribed for the cadre of Weights and Measures, which is an essential requirement for working in the Laboratories. The services of these 2 officers have, therefore, been utilised at the Headquarter for handling secretarial nature of work. Under these compulsions it is not feasible to transfer them to any of the laboratories of Weights & Measures Division, outside Delhi.

7. That with regard to the statements made in paragraph 4.7 of the application, the respondents reiterate the statement made in paragraph 2 of the written statement.

8. That with regard to the statements made in paragraph 4.8 of the application, the respondents have no comments as the transfer orders of the applicant from Guwahati to Bangalore have already been cancelled as stated in paragraph 2 above.

Sh. B.N. Dixit has already been promoted as Deputy Director, (Legal Metrology) w.e.f. 05-06-2003. However, the Govt. has not yet taken any decision on filling up of the vacancy caused by the promotion of Sh. Dixit.

9. That with regard to the statements made in paragraph 4.9 of the application, the respondents reiterate the statement made in paragraph 2 of the written statement.

10. That with regard to the statements made in paragraph 4.10 of the application, the respondents beg to state that the transfer orders of the applicant dated 14-5-2003 have already been cancelled and hence no comments.

11. That with regard to the statements made in paragraph 4.11 of the application, the respondents beg to state that the applicant has not exhausted all the channels available to him in this Department before filing the case and hence it cannot be sustained.

12. That with regard to the statements made in paragraph 5.1 to 5.4 of the application, the respondents beg to state that the instructions contained in OM dated 14-12-83, 1-12-88 and 22-7-98 inter-alia provides that the Govt. servants posted in North-East region shall be posted to their choice place of posting on their completing 2 years of continuous service (for those Govt. servants who have completed more than 10 years of service), as far as possible. The posting and transfer of Govt. servants are made in public interest and are subject to availability of vacancies. This Department being a very small Department has little scope for acceding to the request for choice posting. The request of the applicant will, however, be considered at the appropriate time. This Department is not aware as to when the applicant has shifted his family from Ahmedabad to Delhi and as such has requested for posting accordingly.

13. That with regard to the statements made in paragraph 6 of the application, the respondents beg to state that it is denied that the applicant has exhausted all the remedial channels available to him for redressal of his grievances, as he has not given sufficient time to respond to his representation. However, the case shall be dismissed being violative of the provisions of the instructions governing filing the case in the Hon'ble Tribunal.

14. That the Respondents have no comments to the statements made in paragraph 7 of the application.

15. That with regard to the statements made in paragraph 8.1 to 8.4 of the application, the respondents beg to state that this Department's office Order No.44/2003 dated 14-5-2003 has already been cancelled and the applicant has been allowed to remain at Guwahati, i.e. his present place of posting. Hence the reliefs sought for are not sustainable.

16. That the Respondents have no comments to the statements made in paragraph 9, 10, 11, & 12 of the application.

Sthalayal
07/07/03

17. That the applicant is not entitled to any relief sought for in the application and the same is liable to be dismissed with costs.

VERIFICATION

I, S.K. Nayak, presently working as Under Secretary to the Government of India, Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs, Krishi Bhawan, New Delhi being duly authorised and competent to sign this verification do hereby solemnly affirm and state that the statements made in paragraphs 1, 3, 5, 14 + 16 of the application are true to my knowledge and belief, those made in paragraphs 2, 4, 6 - 13 + 15 being matter of record are true to my information derived there from and those made in the rest are humble submission before the Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 07 th day
of July of 2003

S. K. Nayak
Deponent 6/7/03

-000-

एस० के० नायक/ S. K. NAYAK
अवर सचिव/Under Secretary
खाद्य और उपभोक्ता मंत्रालय
Min. of Food & Consumer Affairs
नई दिल्ली/New Delhi

No. A-12011/8/89-Estt.
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Consumer Affairs

Krishi Bhawan, New Delhi
Dated the 3rd June, 2003.

OFFICE MEMORANDUM

Sub: Request for transfer from RRSL, Guwahati

The undersigned is directed to refer to the request of Shri J.N. Prajapati, Assistant Director (Legal Metrology) for his choice posting from RRSL, Guwahati to either Delhi or Faridabad, on his completion of more than 2 years of posting in the RRSL, Guwahati and to say that his request has been considered in this Department and it is regretted that his posting to either Delhi or Faridabad cannot be agreed to as there is no vacant post of Assistant Director (Legal Metrology) at either of these two places.

2. However, the request of Shri J.N. Prajapati, Assistant Director (Legal Metrology) to continue to be posted in the RRSL, Guwahati till posting to Delhi or Faridabad is possible, has been acceded to. This Department's Office Order No. 45/2003 dt. 14-5-2003 [F.No. A-22011/6/2002-Estt.], transferring him from RRSL, Guwahati to RRSL, Bangalore accordingly stands withdrawn.

3. Shri J.N. Prajapati, Assistant Director (Legal Metrology) is further informed that his posting from RRSL, Guwahati to either Delhi or Faridabad in the future would be considered on the exigencies of official work and the prevailing circumstances at that time.

(S.K. Nayak)
Under Secretary to the Government of India

Shri J.N. Prajapati, Assistant Director (Legal Metrology), BRSI, Guwahati

Copy to:-

1. The DD (LM), RRSI, Guwahati/Bangalore.
2. Director (Legal Metrology)/Weights and Measures Division
✓ F.No. A-22011/6/2002-Estt

Affected
PKC

7
NO. RLG-1 (4)/2001/312

Government of India

Ministry of Consumer Affairs, Food & Public Distribution
Department of Consumer Affairs

Regional Reference Standard Laboratory Guwahati

(Near BSF Camp, Opp. TUSAR Company)
Zoo-Narangi Road, Geeta Nagar, Guwahati-24

Date: 13-12-2002.

To,

The Director (LM)
Ministry of Consumer Affairs,
Department of Consumer Affairs,
Krishi Bhavan,
New Delhi-110001

Subject: Application for Earn Leave and permission for station leave-reg.

Sir,

Respectfully, I beg to say that I am going to Ahmedabad to see my family and due to urgent work. It is requested that the Earn Leave for the period of 06-01-2003 to 17-01-2003, (with prefixes 04-01-2003 & 05-01-2003 and suffixes 18-01-2003 & 19-01-2003) may kindly be granted for this purpose and I may also be allowed to avail the above mentioned leave out side of the head quarter from 04-01-2003 to till date of joining. An application of earned leave has also been enclosed herewith for necessary action.

It is also requested that the above earned leave will be utilized by the applicant to avail the home town LTC from Guwahati to Ahmedabad (old place of posting) for the block year 2003. The application for LTC advance also has been enclosed for need full.

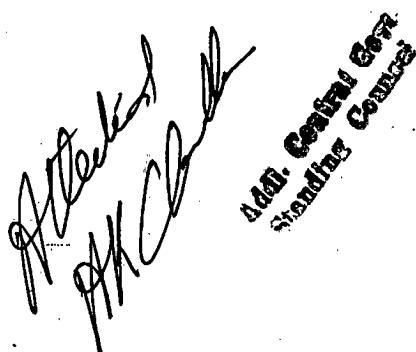
Encl : As above

Yours faithfully



(J.N. Prajapati)

Assistant Director (LM)



Mr. J.N. Prajapati
Assistant Director (LM)

8

(35) 39

APPLICATION FOR L.T.C. ADVANCE

1. Name of the Official (In Block Letters) JAGAT NARAYAN PRADHAN

2. (a) Designation and Staff No. Assistant Divisional Engineer

3. (b) Permanent or Temporary { If not Permanent, Surety bond form a permanent Official to be enclosed with the Application. Block Year

4. Unit/Office to which attached Regional Reference Standard Laboratory (Weights & Measures Board)

5. Basic Pay+NPA+SI Rs 8275/-

6. Date of appointment in the Department 29-03-1990

7. Place of home town as declared in the Service book.... Nagla Pathak (ETAWAH)

8. Particulars of L T C availed for previous Block Years. Block Year

9. (i) Home Town - 2002

10. (ii) Any where in India ✓

11. Block year for which now proposed to avail 2003

12. Whether avails C L or E L (Nature of Leave to be mentioned).... EL (from 06-01-03 to 17-01-03)

13. Whether LTC advance already taken has been settled in full or pending settlement. Settled

Date of settlement of previous case 14-06-2002

14. Place of visit (farthest place) Ahmedabad (old place of posting)

15. Proposed date of onward journey 04-01-2003

16. Probable date of return journey 10-01-2003

17. Particulars of family members availing the facility- Self only.

S No.	Name	Relationship	Age	Whether dependent
1.	J. N. Pradhan	Self	46	-

18. Class of accommodation proposed to be availed AC-2/AC-3 in the Railway Journey

19. Amount of advance required Rs. 5000/-

Railway Ticket No. [84513101, 845130102]
 Purchased from [84513103, 845130104]
 GHy to Ahmedabad & back

Pradeep

Signature

Designation and Staff No 12/12/02

Date 12/12/02

*Mr. Central Govt
Standing Committee*